

CA-194/96

Shri. Jitendra Prasad.

1/ 3.96

Shri. M. L. Paswan, Registrar Incharge.

Learned Counsel for the applicant is absent. Defects noted under item no. 6,11,21 to 23 of the Scrutiny. Report must be removed by 22.3.96.

PKD
P.K.D.
AMM
21/3/96

(M. L. Paswan)
Registrar I/C

2/ 22.3.96.

Shri M.L. Paswan, Registrar I/C.

All the defects have been removed. Let this case be placed before the Hon'ble Bench on 4.4.96 for hearing on admission.

/CBS/

29.4.96

Shri B. S. Bhowmik

So(5)

(M.L. Paswan)

Registrar I/C.

Since the Division Bench is not available at present, let this case be adjourned sine die till the Division Bench is available.

Bhowmik
Registrar

4/30.10.96

Counsel for the applicant : None.

Adjourned to 22.11.1996 for admission.

(D. Purkayastha)
Member (J)

(T.K.D. Saha)
Member (A)

5./ 22.11.96.

List it on 2.1.97 for hearing on admission.

/CBS/

(V.N. Mehrotra)

Vice-chairman

6/02.01.1997

Since DB is not available, the case is adjourned to 27.01.1997 for admission.

SKJ

7/27.01.97

List on 12.03.1997 for admission.

SKJ

8./ 12.3.97. Shri P.K. Verma, the counsel for the applicant.

The learned counsel for the applicant requests for time to file clear copy of the recruitment rules, 1992. Time is allowed. The case is adjourned to 6.5.97 for hearing on admission.

/CBS/

Adige
(S.R. Adige)

Member (A)

(V.N. Mehrotra)

Vice-chairman

6.5.97

CM

Counsel for the applicant..Shri P.K.Verma

Heard the learned counsel for the applicant. Issue notices to the respondents to show cause why O.A. may be admitted for hearing. List on 25.7.97 for hearing on admission. Requisites to be filed within two days.

(K.Muthu Kumar)
Member (A)

(V.N.Mehrotra)
Vice-Chairman

10/25.07.97

List on 10.09.1997 for admission.

(V.N.Mehrotra)
Vice-Chairman

11./ 10.9.97. None for the applicant.

List it on 17.11.97 for admission with the name of Shri P.K. Jaipuriyar as counsel for the respondents.

(R.K. Ahooja)
Member (A)

(V.N. Mehrotra)
Vice-chairman

12./ 17.11.97. Shri P.K. Verma, the counsel for applicant.

The notices issued ~~was~~ on respondents No. 10 and 11 returned unserved. Let fresh notices be issued. The applicant to file requisites within one week. The matter be listed for admission on 23.1.98.

(R.K. Ahooja)
Member (A)

(V.N. Mehrotra)
Vice-chairman

/CBS/

28/7/97

Requisites filed
28/7/97

Notice issued
to resp. No 10 & 11
on 19/11/97 or 19/11/

13

23.1.98

CM

Since Bench is not available, list on

2.4.98 for admission.

V.K. Srivastava
(V.K. Srivastava)

Dy. Registrar

14/02.04.98

"s not filed so far. Shri J.N. Pandey, learned SSC for the respondents prays for and is allowed two weeks time to file W/s. Rejoinder, if any, may be filed within one week thereafter.

List on 21.05.1998 for admission.

SKJ

G. Narasimham
(G. Narasimham)
Member (J)

L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

15/21.05.98

On request made on behalf of the counsel for the applicant, case is adjourned to 13.08.1998 for admission.

SKJ

L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

16/13.8.1998

At the request made on behalf of the learned counsel for the applicant, one week further time is allowed to file rejoinder. List for admission on 6.11.1998.

L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

*Rejoinder
filed
by
17-8-98
MFS.*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

Application No. O.A. - 194/96, 199 in

Applicant (s) ... Respondent (s) ...

Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Registry

Orders of the Tribunal

17/6.11.1998

Shri B. Kumar, counsel for the applicant.

None for the respondents.

Heard the learned counsel for the applicant.

Admit. As the pleadings in this case are complete, list it for hearing on 1.2.1999. In the meantime, the private respondents may file their W.s.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

18/1.2.1999

List it for hearing on 29.4.1999.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

19/29.04.99 For want of time hearing is adjourned

to 26.07.1999.

SKJ

(L. Hmingliana)
Member (A)

(S. Narayan)
Vice-Chairman

* 20/6 20.7.99

None for the applicant

List for hearing on 1.9.99.

SKS

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

21/1.9.99 Sh. P.K.Verma, counsel for applicant.
Sh. P.K.Jha, on behalf of Sh. D.K.Jha, ASC, for respondents.
List it for hearing on 26.10.99 .

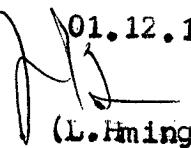
AKJ

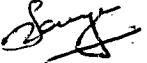

(L.JHA)
MEMBER (J)


(L.R.K.PRASAD)
MEMBER (A)

22/26.10.99 For want of time, the hearing is adjourned to
01.12.1999.

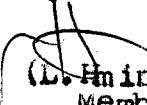
SKJ


(L.Hmingliana)
Member (A)


(S.Narayan)
Vice-Chairman

23/01.12.99 Since the DB is not available today, the hearing
is adjourned to 10.01.2000.

SKJ


(L.Hmingliana)
Member (A)

24/10.1.2000 None for the applicant.

Since D.B. is not available, list it
for hearing on 21.2.2000.

MPS.


(Lakshman Jha)
Member (J)

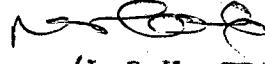
25/21.2.2000

None for the applicant.

List it for hearing on 28.3.2000.

SRK/


(LAKSHMAN JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

26/28.3.2000

None for the applicant.

Sh. D.K.Jha, ASC, for the respondents.

As DB is not available, list it for hearing
on 28.4.2000 .

AKJ

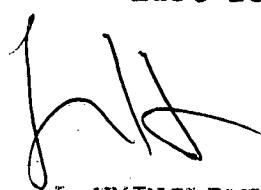
(L.JHA)
MEMBER(J)

27/28.4.2000

None for the parties.

List it for hearing on 12.5.2000 .

AKJ


(L.HMINGLIANA)
MEMBER(A)


(L.JHA)
MEMBER(J)

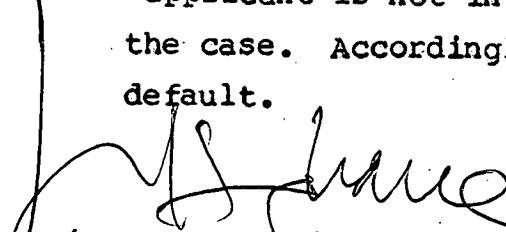
28/12.5.2000

None for the applicant.

Jr. to Sh. D.K.Jha, ASC, for the respondents.

It appears that the applicant is not appearing for the last several days. It shows that the applicant is not interested ~~left in~~ ^{prosecution} executing the case. Accordingly, this OA is dismissed for default.

AKJ


(L.HMINGLIANA)
MEMBER(A)


(L.JHA)
MEMBER(J)